



RAJASTHAN HIGH COURT

HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR

सत्यमेव जयते

D.B. Criminal Leave To Appeal No. 19/2025
CNR: RJHC020038232025 | URN: CRLLA / 22U / 2025

State Of Rajasthan
-----Appellant

Versus

Dinesh S/o Chhitar
-----Respondent

Connected With

D.B. Criminal Leave To Appeal No. 38/2021
CNR: RJHC020154652021 | URN: CRLLA / 54U / 2021

State Of Rajasthan
-----Appellant

Versus

Mukesh Kumar @ Lillu S/o Santaram
-----Respondent

D.B. Criminal Appeal (Db) No. 265/2023
CNR: RJHC020753132023 | URN: CRLAD / 456U / 2023

Badrilal Alias Bardilal S/o Dhannalal
-----Appellant

Versus

State Of Rajasthan
-----Respondent

D.B. Criminal Appeal (Db) No. 156/2024
CNR: RJHC020394132024 | URN: CRLAD / 287U / 2024

Shyokaran Son Of Bhanwar
-----Appellant

Versus

State Of Rajasthan
-----Respondent

D.B. Criminal Leave To Appeal No. 389/2024
CNR: RJHC020510102024 | URN: CRLLA / 494U / 2024

State Of Rajasthan
-----Appellant

Versus

Vishnu Son Of Kanhaiyalal
-----Respondent

D.B. Criminal Leave To Appeal No. 592/2024
CNR: RJHC020762692024 | URN: CRLLA / 722U / 2024

State Of Rajasthan
-----Appellant





Versus

Badrilal Alias Bardilal Son Of Dhannalal

----Respondent

D.B. Criminal Appeal (Sb) No. 1013/2024
CNR: RJHC020423722024 | URN: CRLAS / 2220U / 2024

Manrajgurjar S/o Morpal Gujar

----Appellant

Versus

State Of Rajasthan

----Respondent

D.B. Criminal Leave To Appeal No. 85/2025
CNR: RJHC020167672025 | URN: CRLLA / 99U / 2025

The State Of Rajasthan

----Appellant

Versus

Meva Lal S/o Bhanwar Lal

----Respondent

D.B. Criminal Leave To Appeal No. 242/2025
CNR: RJHC020602782025 | URN: CRLLA / 336U / 2025

State Of Rajasthan

----Appellant

Versus

Ashok Kumar Son Of Hanuman

----Respondent

D.B. Criminal Leave To Appeal No. 275/2025
CNR: RJHC020813582025 | URN: CRLLA / 386U / 2025

State Of Rajasthan

----Appellant

Versus

Manish Kumar Singh S/o Ranjeet Singh

----Respondent

D.B. Criminal Appeal (Db) No. 531/2025
CNR: RJHC021109502025 | URN: CRLAD / 952U / 2025

Lakhan Singh Son Of Hubbalal

----Appellant

Versus

Nahar Singh Son Of Hubbalal

----Respondent

D.B. Criminal Appeal (Db) No. 85/2026
CNR: RJHC020168562026 | URN: CRLAD / 143U / 2026

Ritesh Son Of Shri Prakash Chand

----Appellant



[CRLLA-19/2025]

State Of Rajasthan
-----Respondent

D.B. Criminal Leave To Appeal No. 140/2026
CNR: RJHC020525962026 | URN: CRLLA / 236U / 2026

State Of Rajasthan
-----Appellant

Versus

Juvenile A Son Of Mohammad Nisaar,
-----Respondent

D.B. Criminal Leave To Appeal No. 156/2026
CNR: RJHC020424222026 | URN: CRLLA / 256U / 2026

State Of Rajasthan
-----Appellant

Versus

Nahar Singh S/o Hubblal
-----Respondent

D.B. Criminal Leave To Appeal No. 189/2026
CNR: RJHC020620022026 | URN: CRLLA / 302U / 2026

State Of Rajasthan
-----Appellant

Versus

Juvenile Conflict With Law R Son Of Hanuman
-----Respondent

D.B. Criminal Leave To Appeal No. 243/2026
CNR: RJHC020802952026 | URN: CRLLA / 380U / 2026

State Of Rajasthan
-----Appellant

Versus

Dhanni Bai W/o Satyanarayan,
-----Respondent

D.B. Criminal Leave To Appeal No. 249/2026
CNR: RJHC020794792026 | URN: CRLLA / 386U / 2026

State Of Rajasthan
-----Appellant

Versus

Mukesh S/o Surajmal
-----Respondent

D.B. Criminal Leave To Appeal No. 258/2026
CNR: RJHC020821822026 | URN: CRLLA / 410U / 2026

State Of Rajasthan
-----Appellant



Versus

Junvenile S Son Of Surendra Nagar

----Respondent

For Appellant(s) : Mr. Rajesh Choudhary, GA-cum-AAG
with
Mr. Vinod Kumar Sharma, Mr. Aman
Agarwal & Ms. Neha Goyal
Mr. Hemang Singh for Mr. Harendra
Singh
Mr. Mohit Goyal for Mr. Ashvin Garg
Ms. Swadha Bhargawa for
Dr. Mahesh Sharma
Mr. Bhim Singh Meena

For Respondent(s) :

HON'BLE MR. JUSTICE MAHENDAR KUMAR GOYAL
HON'BLE MR. JUSTICE BHUWAN GOYAL

Order

28/10/2026

Learned GA-cum-AAG prays for five weeks' further time to ensure compliance of the order dated 08.09.2026.

This batch of criminal appeals involves a large number of leave to appeals preferred by the State Government with inordinate delay against the judgments of acquittal. Since the applications filed under Section 5 Limitation Act alongwith were found to be perfunctory, the State was directed to file an additional affidavit in support thereof. However, it transpired that if the explanation offered in the additional affidavit were to be accepted, it would tantamount to giving a licence to the State Government to prefer leave to appeals in almost all the cases with delay.



In that backdrop, the State Government proposed to come with a new litigation policy providing for an effective and efficient mechanism to curb the tendency of filing the appeals with delay.

However, despite availing several opportunities, new litigation policy is yet to see light of the day. Still, in the interest of justice, the State is granted last opportunity of five weeks to do needful failing which the Chief Secretary, the Principal law Secretary and the Finance Secretary shall remain present in Court on next date along with their respective affidavits explaining the reason(s) for delay.

(BHUWAN GOYAL),J

(MAHENDAR KUMAR GOYAL),J

27-44/Anu-D-PartA